

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

O.A. No. 44 OF 2025

IN THE MATTER OF:

KOTNI VENKATA SURESH

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

REPORT FILED BY THE SEIAA 2nd RESPONDENT

DATE- 20.09.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 44 of 2025

Between

Kotni Venkata Suresh & Ors.

..... Applicant

Vs

Union Of India & Ors

.....Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date:18.09.2025


**Member Secretary
SEIAA, AP**

Report of SEIAA, A.P submitted in compliance to the Hon'ble NGT (SZ) order dt.20.05.2025 in Original Application No.44 of 2025 (SZ)

It is respectfully submitted that Sri Kotni Venkata Suresh & Ors has filed Application before Hon'ble NGT(SZ), Chennai in O.A.No.44 of 2025 regarding illegal Stone quarrying/mining, Stone crushing activity and massive blasting activities which has been causing sever water, air and noise pollution for the past ten years near habitations at Marturu, Anakapalli District.

The Hon'ble NGT (SZ), Chennai vide order dated.20.03.2025 issued directions as follows:

- 1. Let notice be issued to the respondents through the Tribunal as well as privately.*
- 2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.*
- 3. Meanwhile, the respondents are directed to file their respective replies/reports.*

Copy of the Hon'ble NGT(SZ) order is enclosed as **Annexure-1**

It is respectfully submitted that, the MoEF&CC vide Notification S.O.1886(E), dated 20.04.2022 has delegated the power to the State Level Environmental Impact Assessment Authority (SEIAA) to grant Environmental Clearance to all minor minerals mining projects, irrespective of mine lease area and \leq 250 Ha mining lease in respect of major mineral mining lease other than coal. Copy of the Notification dated 20.04.2022 is enclosed as **Annexure-2**

Status of quarrying/mining activities at Marturu, Anakapalli District pertaining to SEIAA, A.P is submitted below:


**Member Secretary
SEIAA, AP**

a) Sri Raja Projects (R11):

1. It is to submit that, as per the SEIAA, A.P records M/s Sri Raja Projects has obtained Environmental Clearance (EC) from SEIAA, AP at Survey Nos.1 in Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 2.70 Ha on 09.12.2022 for road metal and building stone -400361 M³ / Annum. Copy of the EC order enclosed as **Annexure- 3.**
2. It is to submit that, as per the SEIAA, A.P records M/s Sri Raja Projects has obtained Environmental Clearance (EC) from SEIAA, AP at Survey Nos.1 in Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 6.03 Ha on 09.12.2022 for road metal and building stone - -2,00,000 M³ / Annum. Copy of the EC order enclosed as **Annexure- 4.**

b) SGX Minerals Private Limited (R12):

1. It is to submit that, as per the SEIAA, A.P records, M/s. SGX Minerals Private Limited, has obtained Environmental Clearance (EC) from SEIAA, AP at Survey Nos. 1 Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 9.0 Ha on 09.12.2022 for road metal and building stone – 165352 M³ / Annum. Copy of the EC order enclosed as **Annexure- 5.**

c) Trendset Rocks Private Ltd (R13):

1. It is further submitted that, as per the records, M/s. Trendset Rocks Private Limited, has obtained Environmental Clearance (EC) at Sy. No. 1 of Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 4.95 Ha on 04.08.2022 for

Gravel – 75142.86 m³/annum, Road metal & Building stone – 402685.80 m³/annum. Copy of the EC order enclosed as **Annexure- 6.**

2. It is further submitted that, as per the records, M/s. Trendset Rocks Private Limited, has obtained Environmental Clearance (EC) at Sy. No. 1 of Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 1.0 Ha on 11.06.2020 for road metal and building stone -57015 M³/Annum. Copy of the EC order enclosed as **Annexure- 7.**

d) Ravitej Projects Private Ltd (R14):

1. It is to submit that, as per the SEIAA, A.P records, M/s. Ravitej Projects Private Limited, has obtained Environmental Clearance (EC) at Survey Nos.1, Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 2.00 Ha on 04.12.2023 for road metal and building stone & Gravel-60,281 M³/ Annum. Copy of the EC order enclosed as **Annexure- 8.**
2. It is to submit that, as per the SEIAA, A.P records, M/s. Ravitej Projects Private Limited, has obtained Environmental Clearance (EC) at Survey Nos.1, Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 1.40 Ha on 04.12.2023 for road metal -1,19712 M³ / Annum & Gravel-3990 M³/ Annum. Copy of the EC order enclosed as **Annexure- 9.**

e) Aparna Enterprises (R15):

1. It is to submit that, as per the SEIAA, A.P records, M/s. Aparna Enterprises Limited, has obtained Environmental Clearance (EC) at Survey Nos. 1 Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 2.55 Ha on 07.03.2023 for

Road Metal & Building Stone - 25431.25 m³/Annum. Copy of the EC order enclosed as **Annexure- 10**.

2. It is to submit that, as per the SEIAA, A.P records, M/s. Aparna Enterprises Limited, has obtained Environmental Clearance (EC) at Survey Nos. 1 Marturu Village, Anakapalli District (erstwhile Visakhapatnam District) for an extent of 6.40 Ha on 26.02.2023 for Road Metal & Building Stone - 64104.75 m³/Annum. Copy of the EC order enclosed as **Annexure- 11**.

It is respectfully submitted that Stone Crushing activity does not come under the purview of the EIA Notification 2006 and its amendments there off.

It is respectfully submitted that, the Hon'ble NGT (Principal Bench), New Delhi vide order dated 21.07.2020 in O.A.No.304/2019, specified the following minimum distance criteria to be considered for permitting stone quarrying:

Mining Type		Minimum Distance	Locations
A.	When blasting is not involved	100 m	Residential / public building, inhabited site location to be considered by State.
B.	When Blasting is involved	200 m	

Copy of the Order is submitted as **Annexure- 12**.

It is respectfully submitted that, the SEIAA issued the Environmental Clearances duly considering the minimum distance criteria as per the Hon'ble NGT (PB) directions for permitting stone quarrying

It is respectfully submitted that, the State Pollution Control Board is the nodal authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986.

It is further submitted that the State Department of Mines and Geology is the Nodal Authority in the State dealing with the allotment of mining leases under the Mines and Minerals (Development and Regulation) Act (MMDR Act), 1957 and is entrusted with the enforcement and regulation of mining operations in a State including illegal mining. Further, the State Government is empowered under Section 23 C of the Mines and Minerals (Development and Regulation) Act 1957 (MMDR Act) to make rules for prevention of illegal mining, transportation and storage of minerals.

It is respectfully submitted that the Department of Mines and Geology is the prescribed authority for mining & blasting activities.

It is respectfully submit that as per the G.O.MS.NO.120, dt.01.11.2018 the Governor of Andhra Pradesh notified the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance issued by SEIAA, A.P. Copy of the G.O is submitted as **Annexure- 13**.

It is respectfully submitted that, the SEIAA, A.P addressed letters to the AP Pollution Control Board and Department of Mines & Geology requesting to verify the facts mentioned in the application filed in OA.No.44 of 2025 and take appropriate action in the matter as per extant rules. Copies of the letters are submitted as **Annexure-14**.

In this regard the SEIAA, AP received a report dt.14.07.2025 from the AP Pollution Control Board wherein it was informed that there are 17 No. of stone crushers and 19 No. of mines in Marturu, Makavaram, Rebaka villages of Anakapalli Mandal. As per the records of Regional Office, APPCB Visakhapatnam, all the mining units are operating with valid Environmental clearance and the Board has conducted ambient air quality monitoring at Marturu on 31.01.2025 to 01.02.2025 (24 Hrs) and the PM10 values were within the prescribed standards. Copy of the APPCB report along with AAQM report is submitted as **Annexure-15**.

It was further informed that the APPCB has directed all the mining units and stone crushers to ensure that the raw materials & mined out materials are covered with Tarpaulin during transportation. APPCB has issued instructions to the mining & stone crusher units on 19.01.2025 to ensure the vehicles of the mining units / Crushers not to route through Marturu village and to carryout regular water sprinkling on village roads to control fugitive emissions.

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The SEIAA, A.P will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Vijayawada,
dt:18.09.2025


Member Secretary,
SEIAA, A.P.

**Member Secretary
SEIAA, AP**

Item No.04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Ors.

...Applicant(s)

With

Union of India,
MoEF&CC,
Rep. by its Secretary,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 20.03.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kumar Abhishek.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on **11.06.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.44/2025 (SZ)
20th March, 2025. Mn.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters “ ≤ 150 ha”, the symbols, figures and letters “ ≤ 500 ha” shall be substituted;

(ii) against item 1(c),—

(a) in column (3),—

(A) in serial number (i), for the symbols, figures and letters “ ≥ 50 MW”, the symbols, figures and letters “ ≥ 100 MW” shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),—

(A) in serial number (i), for the symbol, figures and letters “ < 50 MW”, the symbol, figures and letters “ < 100 MW” shall be substituted;

(B) in serial number (ii),—

(I) the word, symbol and figures “and $< 50,000$ ha.” shall be omitted;

(II) in point (c) in the table, the word, symbol and figures “to $< 50,000$ ” shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:—

“(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.”;

(iii) against item 1(d),—

(a) in column (3), for the symbols, figures and letters “ ≥ 50 MW”, the symbols, figures and letters “ ≥ 100 MW” shall be substituted;

(b) in column (4), for the symbol, figures and letters “ < 50 MW”, the symbol, figures and letters “ < 100 MW” shall be substituted;

(iv) against item 2(a),—

(a) in column (3), for the symbols and figure “ ≥ 1 ”, the symbols and figures “ ≥ 2.5 ” shall be substituted;

(b) in column (4), for the symbols and figure “ < 1 ”, the symbols and figures “ < 2.5 ” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.”;

(v) against item 2 (b),—

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters “ < 0.5 million TPA throughput”, the words “All mineral beneficiation projects irrespective of the procedure for beneficiation” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.”;

(vi) against item 7 (a),—

(a) in column (3), for the words “All projects”, the words “All new projects” shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Proprietor
 SRI RAJA PROJECTS
 Sri Raja Projects, Makavaram Village, Anakapalli, Visakhapatnam -
 531001 -531001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/71463/2019 dated 25 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP110233
2. File No.	AP/VSP/MIN/VIO/09/2017/1301
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Sri Raja Projects
7. Name of Company/Organization	SRI RAJA PROJECTS
8. Location of Project	Andhra Pradesh
9. TOR Date	28 Jan 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/12/2022

(e-signed)
 Dr. P. V. Chalapathi Rao
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



	<p align="center">State Level Environment Impact Assessment Authority (SEIAA)</p> <p align="center">Andhra Pradesh</p> <p align="center">Ministry of Environment, Forests & Climate Change</p> <p align="center">Government of India</p>
	<p align="center">D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/VIO/09/2017/1301/200Gen&/200.39

Sub: SEIAA, A.P. – 2.70 Ha. Road Metal & Building Stone Mine of M/s Sri Raja Projects at Sy. No. 1. of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

I. This has reference to your application submitted through online on 25.01.2022 (SIA/AP/MIN/71463/2021), seeking Environmental Clearance for the proposed mine of **2.70 Ha Road Metal & Building Stone at Sy.No: 1. of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh** in favour of **M/s Sri Raja Projects**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 1.0 Km from the mine lease area. It was noted that the capital investment of the project is Rs.99.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & building stone – 400361 m³/annum in 2.70 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17 ⁰ 44'34.92"N	83 ⁰ 01'01.31"E
2.	17 ⁰ 44'37.51"N	83 ⁰ 01'01.29"E
3.	17 ⁰ 44'37.40"N	83 ⁰ 00'58.07"E
4.	17 ⁰ 44'41.19"N	83 ⁰ 00'58.16"E
5.	17 ⁰ 44'40.66"N	83 ⁰ 00'54.04"E
6.	17 ⁰ 44'35.50"N	83 ⁰ 00'54.57"E
7.	17 ⁰ 44'35.02"N	83 ⁰ 00'57.88"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 10 Years. The total mine lease area is **2.70 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **28.09.2022**. The proposed project is for mining of **Road**

Metal , building stone mine in an area of **2.70 Ha** with a proposed production quantity of **Road Metal & building stone – 400361 m³/annum**, with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Anakapalli has issued a letter vide Lr.No.1570/Q/2016, dt.22.01.2022 there is **46** quarry lease existing within the radius of 500mts. total cluster >5Ha. This is a existing mine. The Committee noted that the extent of proposed mine lease area is 2.70 Ha. The project falls under B2 category. **Mine life 10 years**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** a Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue **Environmental Clearance** with a condition that

1. It is recommended that the proponent shall pay the penalties levied by the concerned executive authority. The penalties shall be assessed as per the OM No.28.1.2022 and clause no 12 of SOP dated 07-07-2021 and based on the project cost and the total turnover during the violation period.

The SEIAA in the meeting held on 27.04.2022 decided to seek clarification from MoEF&CC, New Delhi on penalty clause mentioned in SOP dated 07-07-2021. Accordingly a letter was addressed to MoEF&CC on 10.05.2022. The MoEF&CC issued Notification vide OM dated 28.07.2022.

A letter was addressed to Mines & Geology Dept on 11.08.2022 requesting to furnish the project cost and total turnover of the project during the period of violation, so as to calculate the penalty amount for the mining proposal and to process the Environmental Clearances.

The ADMG replied vide letter dated 22.09.2022.. The issue was placed in the SEAC meeting held on 28.09.2022. The committee calculated the penalty amount as Rs. 1,76,774/- and recommended to issue EC. The details are as follows:

S.No	Name of the mine	Project cost in Rs	Total production during violation period as reported by mining department (letter	Cost of the mineral as reported by the mining department (letter dated)	Turnover during violation period in Rs	1% of project cost in Rs	0.25 % of turnover during violation period in Rs	Total penalty amount to be levied as per OM 07.07.2021 in Rs
			(letter					

			dated)					
1.	M/s. Sri raja projects SIA/AP/ MIN/714 63/2019	9900000	298575	31109557	3110955	99000	77774	176774

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 31.10.2022 examined the penalty amounts recommended by SEAC and Agreed with the recommendations of SEAC on calculations of penalty amount as per SoP dated 7.7.2021 and decided to address letters to proponents to remit the penalty amount in separate account created for this purpose in APPCB, and to submit the acknowledgment to SEIAA for processing of EC.

Accordingly a letter was addressed to the proponent on 09.11.2022 to pay the penalty amount. The proponent submitted the acknowledgment informing that the penalty amount of Rs. 1,76,774/- was paid on 11.11.2022 vide (DD No.013370, Dt: 10.11.2022, ICICI Bank).

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **25.11.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.

- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible

limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.

- Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 8.5 KLD. Out of that; 3.0 KLD is used for Dust suppression; 3.0 KLD is used for Wet jacket Drilling (Gunny Bags); 1.5 KLD is used for development of Green Belt; 1.0 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifier and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is

observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.

- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind

of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 10 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as

applicable.

- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.6.8 Lakhs and Recurring cost Rs.3.4 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.

- xxxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xl. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s. Sri Raja Projects,
Sri V.Venkatramaraju, Proprietor,
Makavaram Village, Anakaalli Mandal,
Visakhapatnam District, Andhra Pradesh-531001.
Ph.No. 9441826625, 7799955655

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF & CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by D. P. V.
Chalapathi Rao
Member Secretary

Date: 12/9/2022 4:15:06 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Proprietor
 SRI RAJA PROJECTS
 Sri Raja Projects, Makavaram Village, Anakapalli, Visakhapatnam -
 531001 -531001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/40885/2019 dated 25 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP137726
2. File No.	AP VSP MIN VIO 09 2017 1302
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Sri Raja Projects
7. Name of Company/Organization	SRI RAJA PROJECTS
8. Location of Project	Andhra Pradesh
9. TOR Date	06 Feb 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/12/2022

(e-signed)
 Dr. P. V. Chalapathi Rao
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)



 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/VIO/09/2017/1302/184.34/181.26&197.38

Sub: SEIAA, A.P. – 6.03 Ha. Road Metal & Building Stone Mine of M/s Sri Raja Projects at Sy. No. 1. of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 25.01.2022 (SIA/AP/MIN/40885/2019), seeking Environmental Clearance for the proposed mine of **6.03 Ha Road Metal & Building Stone at Sy.No: 1. of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh** in favour of **M/s Sri Raja Projects**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 1.0 Km from the mine lease area. It was noted that the capital investment of the project is Rs.113.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal, Building Stone: 2,00,000 m³/annum in 6.03 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17 ⁰ 44'50.07546"N	83° 1'15.72653"E
2.	17 ⁰ 44'50.69844"N	83° 1'18.34933"E
3.	17 ⁰ 44'48.38516"N	83° 1'19.06323"E
4.	17 ⁰ 44'46.66226"N	83° 1'18.75239"E
	To	
5.	17 ⁰ 44'37.60354"N	83° 1' 6.52070"E
6.	17 ⁰ 44'39.60953"N	83° 1'14.63766"E
7.	17 ⁰ 44'47.17640"N	83° 1'12.88761"E
8.	17 ⁰ 44'47.81315"N	83° 1'16.22257"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 13 Years. The total mine lease area is **6.03 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal

has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **28.09.2022**. The proposed project is for mining of **Road Metal & Building Stones** mine in an area of **6.03 Ha** with a proposed production quantity of **Road Metal-400361** m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Anakapalli has issued a letter vide Lr.No.1430/Q/2005, dt.12.01.2022 there is 34 quarry lease existing within the radius of 500mts. This is a new mine. The Committee noted that the extent of proposed mine lease area is 6.03 Ha. The project falls under B1 category. **Mine life 13 years**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** a Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue **Environmental Clearance** with a condition that

1. It is recommended that the proponent shall pay the penalties levied by the concerned executive authority. The penalties shall be assessed as per the OM No.28.1.2022 and clause no 12 of SOP dated 07-07-2021 and based on the project cost and the total turnover during the violation period.

The SEIAA in the meeting held on 27.04.2022 decided to seek clarification from MoEF&CC, New Delhi on penalty clause mentioned in SOP dated 07-07-2021. Accordingly a letter was addressed to MoEF&CC on 10.05.2022. The MoEF&CC issued Notification vide OM dated 28.07.2022.

A letter was addressed to Mines & Geology Dept on 11.08.2022 requesting to furnish the project cost and total turnover of the project during the period of violation, so as to calculate the penalty amount for the mining proposal and to process the Environmental Clearances.

The ADMG replied vide letter dated 22.09.2022. The issue was placed in the SEAC meeting held on 28.09.2022. The committee calculated the penalty amount as Rs. 2,67,557/- and recommended to issue EC. The details are as follows:

S.No	Name of the mine	Project cost in Rs	Total production during violation period as reported by mining department	Cost of the mineral as reported by the mining department (letter dated)	Turnover during violation period in Rs	1% of project cost in Rs	0.25 % of turnover during violation period in Rs	Total penalty amount to be levied as per OM 07.07.2021 in Rs

			ent (letter dated)					
1.	M/s. Sri raja projects SIA/AP/ MIN/40 885/201 9	1,13,00, 000/-	6194058	6,18,22, 625	6,18,22, 625	1,13,000	154557	267557

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 31.10.2022 examined the penalty amounts recommended by SEAC and Agreed with the recommendations of SEAC on calculation of penalty amount as per SoP dated 7.7.2021 and decided to address letters to proponents to remitt the penalty amount in separate account created for this purpose in APPCB and to submit the acknowledgment to SEIAA for processing of EC.

Accordingly a letter was addressed to the proponent on 09.11.2022 to pay the penalty amount. The proponent submitted the acknowledgment informing that the penalty amount of Rs. 2,67,557/- was paid on 11.11.2022 vide (DD No.013371, Dt: 10.11.2022, ICICI Bank).

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **25.11.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, **A.P hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity.

- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.

- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
- Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 16.0 KLD. Out of that 6.0 KLD is used for Dust suppression; 6.0 KLD is used for Wet jacket Drilling (Gunny Bags); 2.5 KLD is used for development of Green Belt; 1.5 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground

Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.

- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.

- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 13 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.

- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.6.7 Lakhs and Recurring cost Rs.3.67 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent

shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.

- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s. Sri Raja Projects,
Sri V.Venkatramaraju, Proprietor,
Makavaram Village, Anakaalli Mandal,
Visakhapatnam District, Andhra Pradesh 531001.
Ph.No. 9441826625, 7799955655

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF & CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by Dr. P. V.
Chalapathi Rao
Member Secretary

Date: 12/9/2022 4:12:41 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Lessee
 SGX MINERALS
 Sy.No.1, Marturu Village, Anakapalli Mandal, Visakhapatnam -523001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/24505/2018 dated 04 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|----------------------------------|
| 1. EC Identification No. | EC22B001AP127582 |
| 2. File No. | AP VIO MIN VSP 06 2020 1930 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | M/s SGX Minerals Private Limited |
| 7. Name of Company/Organization | SGX MINERALS |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | 08 Dec 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/12/2022

(e-signed)
 Dr. P. V. Chalapathi Rao
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VIO/VSP/MIN/06/2020/1930/200Gen&200.41

Sub: **SEIAA, A.P. – 9.0Ha Road Metal & Building Stone of M/s. SGX Minerals Private Limited, Sy.No: 1, Marturu Village, Anakapalli Mandal Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued – Reg.**

I. This has reference to your application submitted through online on 04.06.2022 (SIA/AP/MIN/24505/2018), seeking Environmental Clearance for the proposed mine of **9.0 Ha Road Metal & Building Stone at Sy.No: 1, Marturu Village, Anakapalli Mandal Visakhapatnam District, Andhra Pradesh** in favour of **M/s. SGX Minerals Private Limited**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 0.87 Km from the mine lease area. It was noted that the capital investment of the project is Rs.95.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone- 165352.00 m³ /Annum in 9.0 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

BP.No	Latitude	Longitude
P1	17°44'46.00585"N	83°0'35.89640"E
P2	17°44'44.05610"N	83°0'36.55436"E
P3	17°44'42.67791"N	83°0'37.75321"E
P4	17°44'41.21548"N	83°0'41.06797"E
P5	17°44'28.80574"N	83°0'39.66479"E
P6	17°44'31.49302"N	83°0'36.16866"E
P7	17°44'34.63491"N	83°0'30.05137"E

ii. It is an open cast semi-mechanized mine. The total mine lease area is **9.0 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **29.09.2022**. The proposed project is for mining of **Road Metal & Building Stone** in an area of **9.00 Ha** with a proposed production capacity of **Road Metal & Building Stone- 165352.00 m³ /Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-

coal mine lease).The representative of proponent and their consultant M/s. SV Enviro Labs &Consultants, have attended the meeting.The Committee noted that the mine operator obtained Violation TOR on 08.12.2020 and public hearing was held on 19.04.2022. The applicant submitted final EIA report on 04.06.2022. The reply furnished by the management for the issues raised by the public in Public hearing is as follows:

The project proponent through their consultant replied that the management firmly believes in the concept of safety and environmentally sustainable growth and their staff are very much concern in Environmental issues. The management is going to develop scientifically designed greenbelt around the premises and along the approach road with 900 plants to mitigate air and noise pollution impacts on the surroundings and proposed to monitor ambient air as per APPCB guidelines. He further stated that all the employees will be provided with personnel protective equipment & provide safety training to all employees periodically and regularly. He further stated that the management committed to provide drinking water facility i.e., one RO plant to Marturu village, Digital classrooms to school in marturu village and contribute to develop the shivalayam temple in Marturu village.

Credible action has been initiated vide CC No.757/2022 before the Hon'ble junior civil judge, Anakapalli, Remedial plan submitted and Bank Guarantee provided for Rs.862712/-.

The proposal was filled in amnesty window period vide proposal no.24505 dt.12.04.2018 as per S.O No. 804(E) dt.14.03.2017 and subsequent amendments.**Life of mine is 39.40 Years.**

The AD mines department, Anakapalli has furnished the quantity of dispatch permits issued during the violation period vide letter dt.16.05.2022.

The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity.The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue **Environmental Clearance** with the additional conditions as mentioned below.

1. Buffer zone should not be disturbed.
2. Controlled blasting and dust suppression measures shall be adopted.
3. The proponent is liable to pay the penalties as levied by the concerned authority and as per the OM No.28.1.2022 and clause no 12 of SOP dated 07-07-2021, duly incorporating the total production during the violation period and submit the calculation of penalties based on the project cost and the total turnover during the violation period.

The SEIAA in the meeting held on 27.06.2022 decided to seek clarification from MoEF&CC, New Delhi on penalty clause mentioned in SOP dated 07-07-2021. Accordingly a letter was addressed to MoEF&CC on 10.05.2022. The MoEF&CC issued Notification vide OM dated 28.07.2022.

A letter was addressed to Mines & Geology Dept on 11.08.2022 requesting to furnish the project cost and total turnover of the project during the period of violation, so as to calculate the penalty amount for the mining proposal and to process the Environmental Clearances.

The ADMG replied vide letter dated 22.09.2022.. The issue was placed in the SEAC meeting held on 28.09.2022. The committee calculated the penalty amount as Rs. 1,08,887/- and recommended to issue EC. The details are as follows:

S. No	Name of the mine	Project cost in Rs	Total production during violation period as reported by mining department (letter dated)	Cost of the mineral as reported by the mining department (letter dated)	Turnover during violation period in Rs	1% of project cost in Rs	0.25 % of turnover during violation period in Rs	Total penalty amount to be levied as per OM 07.07.2021 in Rs
1.	M/s SGX Minerals Pvt Ltd. SIA/AP/MIN /24505/2018	950000	64579	5554439	5554439	95000	13887	108887

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 31.10.2022 examined the penalty amounts recommended by SEAC and Agreed with the recommendations of SEAC on calculation of penalty amount as per SoP dated 7.7.2021 and decided to address letters to proponents to remit the penalty amount in separate account created for this purpose in APPCB and to submit the acknowledgment to SEIAA for processing of EC.

Accordingly, a letter was addressed to the proponent on 09.11.2022 to pay the penalty amount. The proponent submitted the acknowledgment informing that the penalty amount of Rs. 1,08,887/- was paid on 15.11.2022 vide (DD No. 000075, Dt: 11.11.2022).

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **25.11.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB

- and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
 - iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity..
 - iv. The Buffer zone should not be disturbed.
 - v. Controlled blasting and dust suppression measures shall be adopted.
 - vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
 - vii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
 - viii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control

- Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
 - vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
 - ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 11.0 KLD. Out of that 2.0 KLD is used for Drilling by wet jacket;4.0 KLD is used for Dust suppression; 3.0 KLD is used for development of Green Belt; 2.0 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.

- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.

- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 20 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
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- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as

applicable.

- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.6.80 Lakhs and Recurring cost Rs.6.20 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply

with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s. SGX Minerals Private Limited.,
Amarendra Kumar Singh Rep. by CEO,
S/o H.N.Singh, Dr. No. 39-3-38/1,
Phase – III, Near Masjid Jn., Muralinagar,
Visakhapatnam District-530007
Andhra Pradesh. Ph.No: 9666965827.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF & CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by Dr. P. V.
Chalapathi Rao
Member Secretary

Date: 12/9/2022 4:19:25 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Managing Director
 TRENDSET ROCKS PRIVATE LIMITED

M/s Trendset Rocks Private Limited, Mg. Director Sri A. Abhinay Reddy,
 Door No. 31-1-23, J.P. Road, Rajahmundry -533101, East Godavari
 District, AP. -533101

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/279318/2022 dated 21 Jun 2022. The particulars of the environmental
 clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B001AP160589 |
| 2. File No. | AP MIN VSP 6 2022 4407 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Ms Trendset Rocks Private Limited Mg.
Director Abhinay Reddy Mining of Road
Metal Building Stone and Gravel |
| 7. Name of Company/Organization | TRENDSET ROCKS PRIVATE LIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 04/08/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change

Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/06/2022/4407/192.66/189.59

Sub: **SEIAA, A.P. – 4.950 Ha Mining of Road Metal, Building Stone & Gravel of M/s Trendset Rocks Private Limited at Sy. No. 01 of Marturu Village, Anakapalli Mandal in Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued – Reg.**

I. This has reference to your application submitted through online on 21.06.2022 (SIA/AP/MIN/279318/2022), seeking Environmental Clearance for the proposed mine of **4.950 Ha Road Metal, Building Stone & Gravel at Sy. No. 01 of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh** in favour of **M/s.Trendset Rocks Private Limited**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 1.0 Km from the mine lease area. It was noted that the capital investment of the project is Rs.56.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 75142.86 m³/annum, Road metal & Building stone – 402685.80 m³/annum in 4.950 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

INDEX	Latitude	Longitude
P2	17°44'45.17195"N	83°00'48.98175"E
P3	17°44'39.29447"N	83°00'52.31266"E
P4	17°44'34.62930"N	83°00'53.10507"E
P8	17°44'34.02009"N	83°00'44.01778"E

ii. It is an open cast semi-mechanized mine. Life of mine is 4 Years. The total mine lease area is **4.950 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **07.07.2022**. The proposed project is for mining **Road Metal, Building Stone & Gravel** mine in an area of **4.950 Ha.** with a proposed production quantity of **Gravel – 75142.86 m³/annum, Road metal & Building stone – 402685.80 m³/annum** with a

condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<250 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant VVN Technologies Pvt., Ltd., have attended the meeting. The Committee noted that as per cluster letter issued by Asst. Director of Mines & Geology, Anakapalli, vide Lr. dated: 14.06.2022. There are 24 existing quarry leases within the radius of 500 mts area. All leases are before 2013 .The total cluster area is 4.950 Ha. The Committee noted that the extent of proposed mine lease area is **4.950 Ha**. The project falls under B2 category. **Mine life 4 years**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity. Proposed to provide 1000LPH water treatment plant to Martur village. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Environmental Clearance with following additional conditions.

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. The project proponent shall develop greenbelt along approach roads & village Road sides.
3. Buffer zone plantation should not be disturbed.
4. Proper benches to be maintained.
5. Controlled blasting to be adopted as temple is existing at a distance of 300mt.
6. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **29.07.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity. Proposed to provide 1000LPH water treatment plant to Martur village.

- iv. The proponent shall comply with the proposals furnished in Environmental management plan.
- v. The project proponent shall develop greenbelt along approach roads & village Road sides.
- vi. Buffer zone plantation should not be disturbed.
- vii. Proper benches to be maintained.
- viii. Controlled blasting to be adopted as temple is existing at a distance of 300mt.
- ix. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time
- x. The Trench with length of 600m on East, North & Western boundaries of the proposed mine lease area to prevent surface runoff.
- xi. The project proponent shall take up plantation all along the approach roads leading to the mine area.
- xii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- xiii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- xiv. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be

decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.

- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that, 2.0 KLD is used for Dust suppression; 2.0 KLD is used for development of Green Belt; 1.0 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the

- discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
 - v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
 - vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.

- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 4 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in a year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.

- x. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.6.0 Lakhs and Recurring cost Rs.2.50 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.

- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
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- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
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- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
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- xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/S Trendset Rocks Private Limited,
 Mg. Director Sri A. Abhinay Reddy,
 Door No: 31-1-23, J.P. Road,
 Rajahmundry, East Godavari District,
 Andhra Pradesh- 533101
 Ph.No - 9440528289.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF & CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.
 P.V.CHALAPATHI RAO
 Member Secretary

Date: 8/4/2022 11:13:17 AM

Order No. SEIAA/AP/VSP/MIN/12/2019/1523

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/12/2019/1523Dt: 11.06.2020

Sub: SEIAA, A.P. – 1.0 Ha. Road Metal & Building Stone Quarry of M/s.Trendset Rocks Private Limited at Sy.No: 01 of Marturu (V), Anakapalli (M), Visakhapatnam District, Andhra Pradesh- Environmental Clearance – Issued - Reg.

13.06.2020
DESPATCH
VMS

This has reference to your application submitted through online on 13.12.2019 (SIA/AP/MIN/131371/2019), seeking Environmental Clearance for the proposed mine of **1.0 Ha Road Metal & Building Stone Mine at Sy.No. 01 of Marturu (V), Anakapalli (M), Visakhapatnam District, Andhra Pradesh** in favour of **M/s.Trendset Rocks Private Limited**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 1.30 km from the mine lease area. It was noted that the capital investment of the project is Rs.25.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone – 57015 m³/annum in 1.0 Ha

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°44'46.58"N	83°0'57.62"E
2.	17°44'46.67"N	83°1'1.02"E
3.	17°44'43.42"N	83°1'1.12"E
4.	17°44'43.36"N	83°0'57.72"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 10.02 Years. The total mine lease area is 1.0 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect.

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The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 29.01.2020 & 10.05.2020 as follows: The proposed project is for mining of road metal and building stone in an area of 1.00 Ha. with a maximum production quantity of 57015 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The project falls under B2 though the two qualified mines in the cluster are added. The proponent and their RQP attended the meeting. The proponent submitted Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG). After detailed deliberations on the application, the committee recommends for issue of Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing Pulmonary Testing equipment (scanner) for Public Health Center situated in Anakapalle as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 09.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing Pulmonary Testing equipment (scanner) for Public Health Center situated in Anakapalle as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

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Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment
 - o Limiting time exposure of workers to excessive noise.

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- The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that, 1.0 KLD is used for Water Sprinkling on haul Roads; 2.0 KLD is used for development of green belt; 2.0 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

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- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid for a period of 10.02 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

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- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

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- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital Cost Rs.8.4 Lakhs & Recurring Cost Rs.5.12 Lakhs/year**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

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- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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- xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/- MEMBER SECRETARY, SEIAA, A.P.	Sd/- MEMBER, SEIAA, A.P.	Sd/- CHAIRMAN, SEIAA, A.P.
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To
M/s Trendset Rocks Private Limited,
Sri A.Abhinay Reddy, Mg.Director,
31-2-23, J.P.Road, Rajahmundry,
East Godavari District-533101, A.P.
Ph.9440528289

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

//T.C.F.B.O//

M. Rajasekar
11/6/20

SENIOR ENVIRONMENTAL ENGINEER (EC)

[Signature]

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ANDHRA PRADESH)

To,

The -1

RAVITEJ PROJECTS PRIVATE LIMITED

M/s Raviteja Projects Private Limited,
 Mg.Director: Sri J.Srinivasa,
 S/o Venkateswararao, 11-160/1,
 Gaddam Rattaiah Street, Adjacent
 To Time Hospital Road, Ashok Nagar, Vijayawada (Urban), Krishna,
 Andhra Pradesh -520007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/426091/2023 dated 15 Apr 2023. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC23B001AP117118
2. File No.	AP/VSP/ VIO /MIN/10/2021/3507
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Ravitej Projects Private Limited, Mg.D: Sri J. Srinivas
7. Name of Company/Organization	RAVITEJ PROJECTS PRIVATE LIMITED
8. Location of Project	ANDHRA PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/12/2023

(e-signed)
 Dr. P.V.Chalapathi Rao, IFS
 Member Secretary
 SEIAA - (ANDHRA PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



 <p>सत्यमेव जयते</p>	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/VIO/MIN/10/2021/3507/231.15/230.09

Sub:SEIAA, A.P. – 2.00 Ha. Mine of Road Metal, Building Stone & Gravel of M/s. Ravitej Projects Private Limited at Sy.No.01 of Marturu Village, Anakapalli Mandal, Anakapalli District (Erstwhile Visakhapatnam District), Andhra Pradesh - Environmental Clearance – Issued – Reg.

- i. This has reference to your application submitted through online on 15.04.2023 (SIA/AP/MIN/426091/2023), clarification received on 05.10.2023, seeking Environmental Clearance for the proposed mine of 2.00 Ha. Mine of Road Metal, Building Stone & Gravel at Sy.No.01 of Marturu Village, Anakapalli Mandal, Anakapalli District (Erstwhile Visakhapatnam District), Andhra Pradesh in favor of M/s. Ravitej Projects Private Limited. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 0.78 km from the mine lease area. It was noted that the capital investment of the project is Rs.30.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal, Building Stone & Gravel – 60,281m³/annum in 2.0

Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

B.P.No	Latitude	Longitude
P1	17°44'33.96495"N	83°1'08.07777"E
P2	17°44'33.20360"N	83°1'11.34096"E
P3	17°44'30.24532"N	83°1'09.16138"E
P4	17°44'30.07137"N	83°1'09.71071"E
P5	17°44'26.89986"N	83°1'07.91382"E
P6	17°44'27.89454"N	83°1'04.80363"E

- ii. It is an open cast semi-mechanized mine. Life of the mine is 10.33 years.
The total mine lease area is 2.0Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **18.10.2023**.

Minutes of SEAC meeting:-

Category: B2 at par with B1 (Minor Mineral).

The proposed project is for mining of Road Metal, building stone & Gravel in an area of 2.00 Ha with a proposed production capacity of 60,281 m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The representative of the project and their consultant, M/s. HECS have attended the meeting and presented the case. The SEAC committee noted that:

- a. The Department of Mines and Geology submitted DSR of erstwhile Visakhapatnam District. The same is reviewed in the SEAC meeting and the present mine lease details are mentioned at S.No 121 of Page No. 177 in the DSR.
- b. As per the approved mining plan, the total provided mineral reserves are **6,22,940 m³**. The proponent proposed to excavate **60,281 m³/annum** and Life of the mine is 10.33 years.
- c. The project proponent has obtained violation TOR with Public hearing on 01.07.2022. The public hearing was held on 23.11.2022.
- d. Public Hearing Details: There no specific issues raised in the public hearing.
- e. Reply of the proponent during the public hearing is as follows: Sri. Gangadhar Rao, on behalf of M/s. Ravi Tej Projects Private Limited, informed that a meeting was conducted with villagers regarding road problems and requested lorry owners & transporters to carry movement of trucks along the road beside mine. He said that mining owners discuss with join Director, Mines to construct road along the mine. He said that wetting of the road carried out regularly and also provide jobs to local villagers to carryout wetting of the roads.
- f. The base line data was collected from Oct, 2021 to Dec, 2021 and the predominant wind direction is observed to be North East to South West. The maximum concentration of SPM is observed to be 68.91 $\mu\text{g}/\text{m}^3$. The incremental concentration is 1.72 $\mu\text{g}/\text{m}^3$ and GLC of SPM will fall at a distance of 0.42 Km towards South West direction from the mine lease area.
- g. The project proponent allocated Rs. 18.20 Lakhs as capital cost and Rs.5.07 Lakhs as a recurring cost budget for the EMP. The proponent volunteered to provide Garbage collection tractor to the Marturu village as a part of Corporate Social Responsibility (CSR) activity and shall maintain till the life of the mine.
- h. **S.O No 804 dt 14.03.2017 compliance:**
 - i. Credible action was initiated vide CC No 170/2023 in the court of Junior Civil courts of Anakapalli and paid an amount of Rs.75,000/- on 11.02.2023.
 - ii. The project proponent submitted undertaking on 10.03.2023 stating that the violation will not be repeated.
 - iii. The project proponent has submitted remediation and resource augmentation plan with a cost of **Rs 3,10,000/-** and also uploaded the acknowledged BG submitted at APPCB, Regional office, Visakhapatnam on 31.03.2023.

- iv. The project proponent has submitted production dispatch letter issued by ADMG,(FAC) Anakapalli vide letter **dt.24.02.2023**.
- v. The Penalty was calculated in compliance with SOP issued by MoEF&CCGoI vide OM dt. 07.07.2021 and details are as follows:

SNo	Name of the mine	Project cost in Rs.	Total production during violation period as reported by mining department vide letter dated 31.12.22	Turnover during violation period in Rs as reported by the mining department vide letter dated 31.12.22	1% of project cost in Rs	0.25 % of turn over during violation period in Rs.	Total penalty amount to be levied as per OM 07.07.2021 in Rs
1.	M/s. Ravitej Projects Private Limited. SIA/AP/MIN/426/091/2023	Rs.30,00,000/-	Mining Road metal & Building stone -6,08,616 m ³	Rs.4,94,21,506 /-	Rs 30,000/-	Rs. 1,23554/-	Rs. 1,53,554/-

- vi. The project proponent has uploaded the acknowledged payment of penalty amount of **Rs.1,53,554/-** at APPCB Board Office Vijayawada on 15.03.2023.
- f. This proposal was placed in 223rd SEAC meeting and The Committee after examining the project proposals, presentations, mining plan, MoEF&CC Notifications & OMs, EIA report, PH minutes and detailed deliberations, **recommended to issue Environmental Clearance for Mining of Road Metal, building stone & Gravel- 60,281 m³/annum** with following conditions:
1. The proponent shall comply with the proposals furnished in the Environmental management plan and EIA report.
 2. The project proponent shall develop greenbelt of 1km along approach roads & village Roadsides.
 3. The project proponent shall maintain 7.5mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.
 4. The project proponent shall carryout the mining with proper benches.
 5. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.
 6. The proponent shall carryout suppression of dust generated due to transport vehicles by continuous water spraying using tankers.
 7. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
 8. The project proponent shall not use village road for mineral transportation

purpose.

9. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
 10. The project proponent shall obtain buffer zone removal permission from Mines and Geology Department.
 11. The project proponent shall comply assurance/ promises given in the public hearing.
- g. This proposal was placed before 221st SEIAA meeting and decision of SEIAA is as follows: “Refer to SEAC to calculate the penalty amount based on the project cost and turnover as per the ADM&G letter”.
 - h. Again, this proposal was placed in 228th SEAC meeting and recommended **to raise** ADS for submission of following: “The project proponent shall submit revised and latest production and dispatch details letter along with buffer zone removal permission letter from ADMG.”
 - i. Accordingly, the project proponent has submitted ADS reply furnishing latest production and dispatch details from District Mines and Geology officer, Anakapalli (FAC) letter dt. 04.10.2023 and also the District Mines & Geology officer (FAC) letter 04.10.2023 with regard to the buffer zone removal.
 - j. The SEAC noted that the Project cost mentioned in the District Mines & Geology officer (FAC), letter 04.10.2023 is of Rs.30.0 Lakhs. Also, it was noted that the District Mines & Geology officer (FAC) has stated that, the undersigned is not competent authority to issue buffer zone removal permission.
 - k. Hence, committee reiterated that earlier meeting minutes holds good and recommended to issue EC with above mentioned conditions at S. No. I in addition to following condition,
 - l. The project proponent shall obtain buffer zone removal permission from Ministry of Labour & Employment of Directorate – General of Mines Safety.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **15.11.2023** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;

- e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent allocated Rs. 18.20 Lakhs as capital cost and Rs. 5.07 Lakhs as a recurring cost budget for the EMP. The proponent volunteered to provide Garbage collection tractor to the Marturu village as a part of Corporate Social Responsibility (CSR) activity and shall maintain till the life of the mine.
- iv. The proponent shall comply with the proposals furnished in the Environmental management plan and EIA report.
- v. The project proponent shall develop greenbelt of 1km along approach roads & village Roadsides.
- vi. The project proponent shall maintain 7.5mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.
- vii. The project proponent shall carryout the mining with proper benches.
- viii. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.
- ix. The proponent shall carryout suppression of dust generated due to transport vehicles by continuous water spraying using tankers.
- x. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
- xi. The project proponent shall not use village road for mineral transportation purpose.
- xii. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
- xiii. The project proponent shall obtain buffer zone removal permission from Mines and Geology Department.
- xiv. The project proponent shall comply assurance/ promises given in the public hearing.
- xv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- xvi. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- xvii. The proponent is advised to ensure safety to animal and public life.
- xviii. The proponent shall comply with the concerns raised/ commitments made in the public hearing.

Part B. Specific Conditions:

1. Air Pollution:-

- i.
 - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
 - b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and

also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25kmph to prevent undue noise from empty

trucks.

- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 8.0 KLD, Out of that, 2.5 KLD is used for Dust Control; 2.5 KLD is used for Development of Greenbelt/Plantation; 3.0 KLD is used for Domestic Use.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly delisted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 10.33 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is**

earlier.

- ii. While giving CFE/CFO, the APPCB is to ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt.15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be

provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.18.20 Lakhs and Recurring cost Rs.5.07 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxii The proponent shall obtain prior permissions and continued guidance from i. regulatory authorities for all the above conditions wherever it is required.
- xxi All safety norms as stipulated in various laws and statutes shall be v. scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxv Consent for Establishment” shall be obtained from Andhra Pradesh Pollution i. Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxv The project proponent shall submit the copies of the environmental clearance ii. to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The environmental statement for each financial year ending 31st March in iii. Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxi The project authorities should advertise at least in two local newspapers x. widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.

xxx Any appeal against this Environmental Clearance shall lie with the National
i. Green Tribunal, if preferred, within a period of 30 days as prescribed under
Section 16 of the National Green Tribunal Act, 2010.'

xxx Concealing the factual data or submission of false fabricated data and failure
ii. to comply with any of the conditions mentioned above may result in
withdrawal of this clearance and attract action under the provisions of
Environment (Protection) Act, 1986.

xxx The SEIAA may revoke or suspend the order, if implementation of any of the
iii. above conditions is not satisfactory. The SEIAA reserves the right to
alter/modify the above conditions or stipulate any further condition in the
interest of environment protection.

xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has
iv. been obtained by the proponent through suppression of any information or
furnishing false information.

xxx The above conditions will be enforced inter-alia, under the provisions of the
v. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention &
Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and
the Public Liability Insurance Act, 1991 along with their amendments and
Rules.

Special Secretary To Govt

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s. Ravitej Projects (Pvt) Ltd.,
Mg.Dir: Sri.J.Srinivas,
Plot No.62, Lakshminarayana Nagar,
Ankapalli Mandal,
Vishakapatnam District,
Andhra Pradesh.
Ph.No.9989774185

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Vishakapatnam, APPCB for information.
4. The Regional Officer, MoEF& CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.

7. The District Collector, Anakapalli District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by: Dr. P.V.Chalapathi
Rao, IFS
Designation: Member Secretary
Date and Time: 12/4/2023 5:20:06 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ANDHRA PRADESH)

To,

The -1

RAVITEJ PROJECTS PRIVATE LIMITED

M/s Raviteja Projects Private Limited,
 Mg.Director: Sri J.Srinivasa,
 S/o Venkateswararao, 11-160/1,
 Gaddam Rattaiah Street, Adjacent
 To Time Hospital Road, Ashok Nagar, Vijayawada (Urban), Krishna,
 Andhra Pradesh -520007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/426079/2023 dated 17 Apr 2023. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC23B001AP138996
2. File No.	AP/VSP/MIN/VIO/9/2021/3500
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Ravitej Projects Private Limited, Mg.D: Sri J. Srinivas
7. Name of Company/Organization	RAVITEJ PROJECTS PRIVATE LIMITED
8. Location of Project	ANDHRA PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/12/2023

(e-signed)
 Dr. P.V.Chalapathi Rao, IFS
 Member Secretary
 SEIAA - (ANDHRA PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.
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REGD.POST WITH ACK.DUE

OrderNo. SEIAA/AP/VSP/VIO/MIN/9/2021/3500/231.16/230.10

Sub: SEIAA, A.P. – 1.40 Ha. Mine of Road Metal, Building Stone& Gravel of M/s. Ravitej Projects Private Limited at Sy.No:01 of Marturu Village, Anakapalli Mandal, Anakapalli District (Erstwhile Visakhapatnam District) Andhra Pradesh - Environmental Clearance – Issued – Reg.

- i. This has reference to your application submitted through online on 17.04.2023 (SIA/AP/MIN/426079/2023), seeking Environmental Clearance for the proposed mine of 1.40 Ha. Mine of Road Metal, Building Stone& Gravel at Sy.No:01 of Marturu Village, Anakapalli Mandal, Anakapalli District (Erstwhile Visakhapatnam District), Andhra Pradesh in favor of M/s. Ravitej Projects Private Limited. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 0.87 km from the mine lease area. It was noted that the capital investment of the project is Rs.27.0 Lakhs and capacity of the project is as follows:

**Mining of Road Metal – 1,19,712 m³/annum and
Gravel - 3990 m³/Annum in 1.40 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

B.P.No	Latitude	Longitude
1.	17°44'34.50"N	83°1'7.30"E
2.	17°44'29.80"N	83°1'5.80"E
3.	17°44'30.00"N	83°1'2.00"E
4.	17°44'30.90"N	83°1'2.70"E
5.	17°44'35.20"N	83°1'4.90"E

- ii. It is an open cast semi-mechanized mine. Life of the mine is 5 years. The total mine lease area is 1.40Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **18.10.2023**.

Minutes of SEAC meeting:-

Category: B2 at par with B1 (Minor Mineral).

The proposed project is for mining of Road Metal & Building stone and Gravel in an area of 1.40 Ha with a proposed production capacity of Road Metal – 1,19,712 m³/annum and Gravel- 3990 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The representative of the project and their consultant, M/s. HECS have attended the meeting and presented the case. The SEAC committee noted that:

- a. The Department of Mines and Geology submitted DSR Report for erstwhile Visakhapatnam District. The same is reviewed in the SEAC meeting and the present mine lease details is mentioned at S.No139 of Page No. 177 in the DSR.
- b. As per the approved mining plan, the total provided mineral reserves are **5,98,560 m³**. The proponent proposed to excavate **1,19,712 m³/Annum** and Life of the mine is 5.0 years.
- c. The project proponent has obtained violation TOR with Public hearing on 01.07.2022. The public hearing was held on 23.11.2022.
- d. Public Hearing Details: There no specific issues raised in the public hearing.
- e. Reply of the proponent during the public hearing is as follows: Sri. Gangadhar Rao, on behalf of M/s. Ravi Tej Projects Private Limited, informed that a meeting was conducted with villagers regarding road problems and requested lorry owners & transporters to carry movement of trucks along the road beside mine. He said that mining owners discuss with join Director, Mines to construct road along the mine. He said that wetting of the road carried out regularly and provide jobs to local villagers to carryout wetting of the roads.
- f. The base line data was collected from Oct, 2021 to Dec, 2021 and the predominant wind direction is observed to be North East to South West. The maximum concentration of SPM is observed to be 68.91 $\mu\text{g}/\text{m}^3$. The incremental concentration is 1.72 $\mu\text{g}/\text{m}^3$ and GLC of SPM will fall at a distance of 0.42 Km towards South West direction from the mine lease area.
- g. The proponent volunteered to provide Water Treatment Plant and Health Camps to the Marturu village as a part of Corporate Social Responsibility (CSR) activity and shall maintain till the life of the mine.
- h. **S.O No 804 dt 14.03.2017 compliance:**
 - i. Credible action was initiated vide CC No 173/2023 in the court of Junior Civil courts of Anakapalli and paid an amount of Rs. 75,000/- on 11.02.2023.
 - ii. The project proponent submitted undertaking on 10.03.2023 stating that the violation will not be repeated.
 - iii. The project proponent has submitted remediation and resource augmentation plan with a cost of **Rs 1,00,000/-** and also uploaded the acknowledged BG submitted at APPCB, Regional office, Visakhapatnam on 31.03.2023.
 - iv. The project proponent has submitted production dispatch letter issued by ADMG,(FAC) Anakapalli vide letter **dt.24.02.2023**.

v. The Penalty was calculated in compliance with SOP issued by MoEF&CCGoI vide OM dt. 07.07.2021 and the details is as follows:

SNo	Name of the mine	Project cost in Rs.	Total production during violation period as reported by mining department letter dated 31.12.22	Turnover during violation period in Rs as reported by the mining department vide letter dated 31.12.22	1% of project cost in Rs	0.25 % of turn over during violation period in Rs.	Total penalty amount to be levied as per OM 07.07.2021 in Rs
1.	M/s. Ravitej Projects Private Limited SIA/AP/MIN/426 079/2023	Rs.27,00,000/-	Mining Road metal & Building stone 2,08,894m ³	Rs.1,55,79,870 /-	Rs. 27,000/-	Rs. 38,950/-	Rs. 65,950/-

vi. The project proponent has uploaded the acknowledged payment of penalty amount of Rs.65,950/- at APPCB Board Office Vijayawada on 15.03.2023.

vii. This proposal was earlier placed in the 223rd SEAC meeting and Committee after examining the project proposals, presentations, mining plan, MoEF&CC Notifications & OMs, EIA report, PH minutes and detailed deliberations, **recommended to issue Environmental Clearance** for mining of **Road Metal – 1,19,712 m³/annum and Gravel- 3990 m³/Annum** with following conditions:

1. The proponent shall comply with the proposals furnished in the Environmental management plan and EIA report.
2. The project proponent shall develop greenbelt of 1km along approach roads & village Roadsides.
3. The project proponent shall maintain 7.5mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.
4. The project proponent shall carryout the mining with proper benches.
5. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.
6. The proponent shall carryout suppression of dust generated due to transport vehicles by continuous water spraying using tankers.
7. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
8. The project proponent shall not use village road for mineral transportation purpose.

9. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
 10. The project proponent shall obtain buffer zone removal permission from Mines and Geology Department.
 11. The project proponent shall adopt for controlled blasting as the **Temple** is existing at a distance of 480m.
 12. The project proponent shall comply assurance/ promises given in the public hearing.
- j. This proposal was placed before 221st SEIAA meeting and decision of SEIAA is as follows:
 “Refer to SEAC to calculate the penalty amount based on the project cost and turnover as per the ADM&G letter”.
- k. Again, this proposal was placed in 228th SEAC meeting and recommended to raise ADS for submission of following. “The project proponent shall submit revised and latest production and dispatch details letter along with buffer zone removal permission letter from DMG”.
- l. Accordingly, the project proponent has submitted ADS reply furnishing latest production and dispatch details from District Mines and Geology officer, Anakapalli (FAC) letter dt.04.10.2023 and also the District Mines & Geology officer (FAC) letter 04.10.2023 with regard to the buffer zone removal.
- m. The SEAC noted that the Project cost mentioned in the District Mines & Geology officer (FAC), letter 04.10.2023 is of Rs. 27.0 Lakhs. Also, it was noted that the District Mines & Geology officer (FAC) has stated that, the undersigned is not competent authority to issue buffer zone removal permission.
- n. Hence, committee reiterated that earlier meeting minutes holds good and recommended to issue EC with above mentioned conditions at S. No. I in addition to following condition,
- o. The project proponent shall obtain buffer zone removal permission from Ministry of Labour & Employment of Directorate – General of Mines Safety.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **15.11.2023** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;

- d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
- e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to provide Water Treatment Plant and Health Camps to the Marturu village as a part of Corporate Social Responsibility (CSR) activity and shall maintain till the life of the mine.
- iv. The proponent shall comply with the proposals furnished in the Environmental management plan and EIA report.
- v. The project proponent shall develop greenbelt of 1km along approach roads & village Roadsides.
- vi. The project proponent shall maintain 7.5mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.
- vii. The project proponent shall carryout the mining with proper benches.
- viii. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.
- ix. The proponent shall carryout suppression of dust generated due to transport vehicles by continuous water spraying using tankers.
- x. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
- xi. The project proponent shall not use village road for mineral transportation purpose.
- xii. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
- xiii. The project proponent shall obtain buffer zone removal permission from Mines and Geology Department.
- xiv. The project proponent shall adopt for controlled blasting as the Temple is existing at a distance of 480m.
- xv. The project proponent shall comply assurance/ promises given in the public hearing.
- xvi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- xvii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- xviii. The proponent is advised to ensure safety to animal and public life.
- xix. The proponent shall comply with the concerns raised/ commitments made in the public hearing.

Part B. Specific Conditions:

1. Air Pollution:-

- i.
 - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
 - b. The proponent shall comply with the mining methodology mentioned

in approved mining plan and Form1 with controlled blasting as recommended by SEAC.

- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection

- equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 6.0 KLD, Out of that, 2.0 KLD is used for Dust Control; 2.0 KLD is used for Development of Greenbelt/Plantation; 2.0 KLD is used for Domestic Use.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly delisted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for

rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 5 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt.15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with

protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii The funds earmarked for environmental protection measures (**Capital cost Rs.11.0 Lakhs and Recurring cost Rs.3.80 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii At least 2% of the total project cost shall be allocated for Corporate
i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxii The proponent shall obtain prior permissions and continued guidance from
- i. regulatory authorities for all the above conditions wherever it is required.
- xxi All safety norms as stipulated in various laws and statutes shall be
- v. scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxv Consent for Establishment” shall be obtained from Andhra Pradesh Pollution
- i. Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxv The project proponent shall submit the copies of the environmental clearance
- ii. to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The environmental statement for each financial year ending 31st March in
- iii. Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxi The project authorities should advertise at least in two local newspapers
- x. widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx The proponent shall obtain all other mandatory clearances from respective
- departments before taking-up the mining activity.

xxx Any appeal against this Environmental Clearance shall lie with the National
i. Green Tribunal, if preferred, within a period of 30 days as prescribed under
Section 16 of the National Green Tribunal Act, 2010.’

xxx Concealing the factual data or submission of false fabricated data and failure
ii. to comply with any of the conditions mentioned above may result in
withdrawal of this clearance and attract action under the provisions of
Environment (Protection) Act, 1986.

xxx The SEIAA may revoke or suspend the order, if implementation of any of the
iii. above conditions is not satisfactory. The SEIAA reserves the right to
alter/modify the above conditions or stipulate any further condition in the
interest of environment protection.

xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has
iv. been obtained by the proponent through suppression of any information or
furnishing false information.

xxx The above conditions will be enforced inter-alia, under the provisions of the
v. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention &
Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and
the Public Liability Insurance Act, 1991 along with their amendments and
Rules.

Special Secretary To Govt		
MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.

To
M/s. Ravitej Projects Private Limited,
Mg. Director: Sri J. Srinivas,
D.No. 9-138, Ashok Nagar,
Kanuru, Vijayawada (Rural),
Krishna District-520007,
Andhra Pradesh.
Ph.No.9989774185.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF& CC, GoI, Vijayawada for kind information.

5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Anakapalli District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by: Dr. P.V.Chalapathi
Rao, IFS
Designation: Member Secretary
Date and Time: 12/4/2023 5:18:06 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Authorized Person
 APARNA ENTERPRISES LTD
 8-2-293/82/A, Plot No. 1214, Road No. 60, Jubilee Hills, Hyderabad -
 500002

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/26337/2018 dated 31 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC23B001AP168110 |
| 2. File No. | AP VSP MIN VIO 09 2017 1304 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | M/s Aparna Enterprises Limited |
| 7. Name of Company/Organization | APARNA ENTERPRISES LTD |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | 01 Jul 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/03/2023

(e-signed)
 Dr. P. V. Chalapathi Rao
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No.SEIAA/AP /VSP/MIN/VIO/09/2017/1304/210.08/209.13

Sub: SEIAA,A.P. - 2.55 Ha. Road Metal & Building Stone of M/s Aparna Enterprises Limited at Sy. No.1 Marturu (V), Anakapalli (M) Visakhapatnam District, Andhra Pradesh -Environmental Clearance– Issued - Reg.

I. This has reference to your application submitted through online on 31.01.2022 (SIA/AP/MIN/26337/2018), seeking Environmental Clearance for the proposed **2.55 Ha Road Metal & Building Stone at Sy. No.1, Marturu (V), Anakapalli (M) Visakhapatnam District, Andhra Pradesh** in favour of **M/s. Aparna Enterprises Limited**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 0.70 km from the mine lease area. It was noted that the capital investment of the project is Rs.85.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building stone – 25431.25 m³/annum in 2.55 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	North Latitude	East Longitude
1.	17°44'21.72"N	83°0'30.50"E
2.	17°44'19.74"N	83°0'26.23"E
3.	17°44'14.80"N	83°0'29.67"E
4.	17°44'16.77"N	83°0'33.97"E

ii. It is an open cast semi-mechanized mine. The total mine lease area is **2.55 Ha.**

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **18.01.2023**. The proposed project is for mining of **Road Metal & Building stone in an area of 2.55 Ha.** with a proposed production quantity of **Road Metal & Building stone - 25431 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant **SV Enviro Labs & Consultants** have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Anakapalli, vide Lr.No.1413/Q/2016, dt.21.09.2019 there are **Eighteen existing quarry leases** are present and within the radius of 500mtrs area. The Committee noted that the extent of

proposed mine lease area is **2.55Ha. Mine life is 28 years.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity.

TOR issued on 07.01.2020.

Public hearing was conducted on 22.12.2021 under the Chairmanship of Joint Collector & Additional District Magistrate (RB &R), Visakhapatnam.

The project proponent informed that, they will carryout controlled blasting, provide raw material at low cost to the local villagers for construction of their houses, carryout rainwater harvesting / water storage facilities, regular water sprinkling on roads, develop the greenbelt and requested the public to support the project.

The Final EIA report submitted on 26.01.2022.

The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OM's, detailed deliberations, recommended **for issue of Environmental Clearance** for average production of 25431.25 m³/annum with a condition that:

1. Bank guarantee of Rs. 2 lakhs for bench marking.
2. Mining should be done under the supervision of qualified and employed by the company.

Penalty amounts to be collected for violation period as per OM dt 07.07.2021:

Vide letter dated 26.09.2022 the SEEIA chairman has requested the SEAC chairman to calculate the penalty amount as per the SoP dated 07.07.2021 and OM dated 28.07.2022 issued by MoEF&CC after receiving the information pertaining to the project cost and total turnover of mines during period of violation for violation cases from mines and geology department , records and other sources. After estimation of penalty amount the SEAC may recommend to SEEIA for further course of action. accordingly the following unit penalty is calculated and recommended to take further action in complying with OM 07.07.2021 SoP.

S N o	Name of the mine	Project cost in Rs	Total production during violation period as reported by mining department letter dated 30.12.2022	Cost of the mineral as reported by the mining departme nt letter dated 30.12.20 22	Turnover during violation period in Rs as reported by the mining departme nt vide letter dated 30.12.20 22.	1% of project cost in Rs	0.25 % of turn over during violati on period in Rs	Total penalty amount to be levied as per OM 07.07.2 0 21 in Rs
1.	M/s. Aparna Enterprises Limited- 2.55 Ha. (SIA/AP/M IN/26337/2 018)	Rs.65,0 00,00/-	5,17,384 Cum	Rs.1,67,6 8,540/-	Rs.1,67,6 8,540/-	Rs.65, 000/-	Rs.41, 922/-	Rs.1,06, 922/-

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The proponent submitted the penalty amount of Rs.1,06,922/- on 13.02.2023 vide (DD No. 790357, Dt:13.02.2023) and Bank Guarantee amount Rs.5,79,070/- dated.11.04.2022 (Rs.2,00,000/- vide letter dt.08.04.2022 & Rs.3,79,070/-vide letter dt.28.01.2022). The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **23.02.2023** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Marturu Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. Mining should be done under the supervision of qualified and employed by the company.
- v. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vi. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by

mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 8.0 KLD. Out of that, 3.0 KLD is used for Dust suppression; 2.0 KLD is used for Drilling by Wet Jacket method; 2.0 KLD is used for development of Green Belt; 1.0 KLD used for Domestic

purpose.

- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly delisted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.

- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid a period of 20 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.

- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.2.7 Lakhs and Recurring cost Rs.2.6 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC’s office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry’s Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to

MoEF&CC, Vijayawada.

- xx.** The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi.** Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii.** The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii.** The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv.** All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv.** The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi.** Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii.** The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii.** The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix.** The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx.** The proponent shall obtain all other mandatory clearances from respective departments

before taking-up the mining activity.

- xxxi.** Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii.** Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii.** The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv.** SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv.** The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s. Aparna Enterprises Limited,
Sri. K. Chandra Sekhar,
#8-2-293/82/A, Plot No.1214,
Road No.60, Jubilee Hills,
Hyderabad – 500 033,
Ph:9948014400

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by Dr. P. V.
Chalapathi Rao
Member Secretary

Date: 3/7/2023 5:42:13 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Authorized Person
 APARNA ENTERPRISES LTD
 8-2-293/82/A, Plot No. 1214, Road No. 60, Jubilee Hills, Hyderabad -
 500002

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/71797/2019 dated 02 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC23B001AP110618 |
| 2. File No. | AP/VSP/MIN/VIO/09/2017/1303 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | M/s Aparna Enterprises Limited |
| 7. Name of Company/Organization | APARNA ENTERPRISES LTD |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | 07 Jan 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 26/02/2023

(e-signed)
 Dr. P. V. Chalapathi Rao
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No.SEIAA/AP /VSP/ /MIN/VIO/09/2017/1303/210.9&209.16

Sub:	SEIAA,A.P. - 6.40 Ha Road Metal & Building Stone of M/s. Aparna Enterprises Limited, at Sy. No 1 of Marturu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh -Environmental Clearance– Issued - Reg.
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I. This has reference to your application submitted through online on 02.02.2022 (SIA/AP/MIN/71797/2019), seeking Environmental Clearance for the proposed **6.40 Ha Road Metal & Building Stone at Sy. No.1 Marturu (V), Anakapalli (M) Visakhapatnam District, Andhra Pradesh** in favor of **M/s. Aparna Enterprises Limited**. It was reported that the nearest human habitation viz., Marturu (V) exists at a distance of about 0.70 km from the mine lease area. It was noted that the capital investment of the project is Rs.110.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone - 64104.75 m³/Annum in 6.40 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	North Latitude	East Longitude
1.	17°44'22.64"N	83°0'32.48"E
2.	17°44'29.09"N	83°0'24.61"E
3.	17°44'21.07"N	83°0'17.25"E
4.	17°44'19.54"N	83°0'20.26"E
5.	17°44'21.80"N	83°0'25.17"E
6.	17°44'19.74"N	83°0'26.23"E

ii. It is an open cast semi-mechanized mine. The total mine lease area is **6.40 Ha**.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **18.01.2023**. The proposed project is for mining of **Road Metal & Building Stone in an area of 6.40 Ha**. with a proposed production quantity of **Road Metal & Building Stone - 64104.75 m³/Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals(<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Anakapalli vide Letter.No. 1412/Q/2016, dated 20.09.2019, that there are 18 quarry leases within the

radius of 500 meters from the proposed mine. The Committee noted that the extent of proposed mine lease area is **6.40 Ha. Mine life 96 years.**

TOR was issued on 07.01.2020 with specific TOR along with Public hearing.

Public hearing held on 22.12.2021 under chairmanship of Joint Collector & Additional District Magistrate (RB&R), Visakhapatnam District.

The project proponent submitted the Final EIA report on 26.01.2022.

The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, detailed deliberations, recommended **for issue of Environmental Clearance** for production of **64104.75 m3/Annum** with a condition that:

- It is recommended that the proponent shall pay the penalties levied by the concerned executive authority. The penalties shall be assessed as per the OM No.28.1.2022 and clause no 12 of SOP dated 07-07-2021 and based on the project cost and the total turnover during the violation period.

Penalty amounts to be collected for violation period as per OM dt 07.07.2021:

Vide letter dated 26.09.2022 the SEEIA chairman has requested the SEAC chairman to calculate the penalty amount as per the SoP dated 07.07.2021 and OM dated 28.07.2022 issued by MoEF&CC after receiving the information pertaining to the project cost and total turnover of mines during period of violation for violation cases from mines and geology department , records and other sources. After estimation of penalty amount the SEAC may recommend to SEEIA for further course of action. accordingly the following unit penalty is calculated and recommended to take further action in complying with OM 07.07.2021 SoP.

S No	Name of the mine	Project cost in Rs	Total production during violation period as reported by mining department letter dated 30.12.2022	Cost of the mineral as reported by the mining department letter dated 30.12.2022	Turnover during violation period in Rs as reported by the mining department vide letter dated 30.12.2022	1% of project cost in Rs	0.25 % of turnover during violation period in Rs	Total penalty amount to be levied as per OM 07.07.2021 in Rs
1.	M/s. Aparna Enterprises Limited- 6.40 Ha. (SIA/AP/MIN/7179/2019)	Rs.110.0 Lakhs	3,49,440 Cum	Rs.88,18,716/-	Rs.88,18,716/-	Rs.1,10,000/-	Rs.22047/-	Rs.1,32,047/-

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The proponent submitted the penalty amount of Rs.1,32,047/- on 13.02.2023 vide (DD No. 196985, Dt:13.02.2023) and Bank Guarantee amount Rs.8,42,925/- dated.11.04.2022 (Rs.1,00,000/- vide letter dt.08.04.2022 &

Rs.7,42,925/-vide letter dt.28.01.2022) The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **23.02.2022** examined the proposal and the recommendations of SEAC, and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Marturu** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. It is recommended that the proponent shall pay the penalties levied by the concerned executive authority. The penalties shall be assessed as per the OM No.28.1.2022 and clause no 12 of SOP dated 07-07-2021 and based on the project cost and the total turnover during the violation period.
- v. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vi. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i.
 - a) Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
 - b) The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is

involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 11.0 KLD. Out of that 4.0 KLD is used for Dust suppression; 3.0 KLD is used for Wet Jacket Drilling; 3.0 KLD is used for development of Green Belt; 1.0 KLD used for Domestic purpose.

- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly delisted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.

- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid a period of 20 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
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- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.

- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.8.4 Lakhs and Recurring cost Rs.3.5 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC’s office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry’s Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data

(both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi.** Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii.** The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii.** The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv.** All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv.** The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi.** Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii.** The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii.** The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix.** The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx.** The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.

- xxxi.** Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii.** Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii.** The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv.** SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv.** The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s. Aparna Enterprises Limited,
Sri.Sri. K. Chandra Sekhar,
#8-2-293/82/A, Plot No.1214,
Road No.60, Jubilee Hills,
Hyderabad – 500 033,
Ph:9948014400

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by Dr. P. V.
Chalapathi Rao
Member Secretary

Date: 2/26/2023 6:57:43 PM

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 304/2019

(With report dated 09.07.2020)

M. Haridasan & Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 21.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Ms. Soni Singh, Advocate for CPCB
Mr. Jogy Scaria, Advocate for KSPCB

ORDER

1. The Issue for consideration is the safeguards in operation of stone quarries close to residences and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residences and public roads.

2. The Tribunal considered the matter on 28.02.2020. Finding the distance to be inadequate, CPCB was required to consider the matter and report. It was observed:

"2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. We are of the view, as earlier observed that the **distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.**
4. In view of above, we direct the **CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.** The State Board may take further action accordingly. Compliance reports be filed before the next date by email at [judicial-ngt@gov.in.](mailto:judicial-ngt@gov.in)”

3. Accordingly, the CPCB has filed its report on 09.07.2020 concluding as follows:

“6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	<i>Residential/Public buildings, Inhabited sites, locations to be considered by States.</i>
B.	When Blasting is involved	200 m **	

****Note: The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.**

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.”

4. In view of the above, the said criteria be followed throughout India. The CPCB may monitor compliance.

A copy of this order be sent to the CPCB and all the State PCBs/PCCs by email for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 21, 2020
Original Application No. 304/2019
AK

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

Dated: 01-11-2018.

Read the following.

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T

The PS to Principal Secretary, EFS&T

The Law (G) Department

The MoEFS&CC, Regional Office (South Eastern Zone),

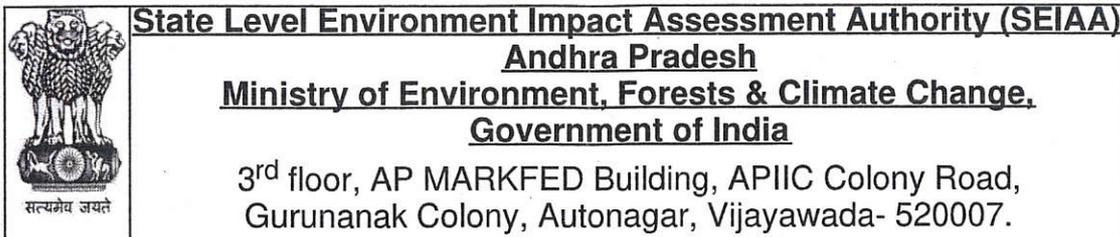
1st & 2nd Floor, HEPC Building No. 34,

Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER

o/c Annexure- 14



Lr No. SEIAA/AP/Gen/NGT/2025 - 299 dt.08-07-2025

To
The Member Secretary,
AP Pollution Control Board,
Vijayawada.

Sir,

Sub: SEIAA, A.P- A Court case was filed by Sri Kotni Venkata Suresh & Ors. in OA.No.44 of 2025 before the Hon'ble NGT(SZ), Chennai against illegal Stone quarrying/mining and massive blasting activities in the Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Anakapalli District – Necessary action requested - Reg.

Ref: OA.No.44 of 2025 filed before the Hon'ble NGT (SZ), Chennai.

* * *

It is to submit that a case was filed by Sri. Kotni Venkata Suresh & Ors., in OA.No.44 of 2025 before the Hon'ble NGT(SZ), Chennai, regarding illegal Stone quarrying/mining and massive blasting activities carried at Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Anakapalli District, which have been causing severe water, air and noise pollution to the nearby habitations for the past ten years.

In view of the above, it is requested to verify the facts mentioned in the application filed in OA.No.44 of 2025 and take appropriate action in the matter as per extant rules. A detailed report in this regard may be furnished to the undersigned for further necessary action.

Yours faithfully,
SPECIAL SECRETARY TO GOVT
Member Secretary,
SEIAA, A.P.





State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change,
Government of India

3rd floor, AP MARKFED Building, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007.

Lr No. SEIAA/AP/Gen/NGT/2025 - 298 dt.08-07-2025

To

The Director,
 Department of Mines and Geology,
 D.No. 7-104, B-Block, 5th & 6th floors,
 Sri Anjaneya Towers, Ibrahimpatnam,
 Vijayawada, Andhra Pradesh-521456.

Sir,

Sub: SEIAA, A.P - A Court case was filed by Sri. Kotni Venkata Suresh & Ors. in OA.No.44 of 2025 before the Hon'ble NGT(SZ), Chennai against illegal Stone quarrying/mining and massive blasting activities in the Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Anakapalli District – Necessary action requested - Reg.

Ref: OA.No.44 of 2025 filed before the Hon'ble NGT (SZ), Chennai.

* * *

It is to submit that a case was filed by Sri.Kotni Venkata Suresh & Ors. in OA.No.44 of 2025 before the Hon'ble NGT(SZ), Chennai, regarding illegal Stone quarrying/mining and massive blasting activities carried at Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Ankapalli District. which have been causing severe water, air and noise pollution to the nearby habitations for the past ten years.

In view of the above, it is requested to verify the facts mentioned in the application filed in OA.No.44 of 2025 and take appropriate action in the matter as per extant rules. A detailed report in this regard may be furnished to the undersigned for further necessary action.

Yours faithfully,
 SPECIAL SECRETARY TO GOVT
 Member Secretary,
 SEIAA, A.P.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada-520 007



Lr. No. APPCB/Legal/NGT/O.A. No. 44 of 2025 (SZ)/2025- Dt. 14-07-2025 - 367

To

The Member Secretary,
State Environmental Impact Assessment Authority(SEIAA) A.P., 3rd floor, AP
MARKED Building, APIIC Colony Road, Gurunanak Colony, Auto Nagar,
Vijayawada.-520007
Email: seiaaap2023@gmail.com

Sir,

Sub: APPCB-Legal- In the matters of O.A. No. 44 of 2025(SZ) filed by Sri
Kotni Venkata Suresh and Ors, Marturu Village, Anakapalli District
regarding Stone quarrying/mining and blasting activities at the Quarry
situated at Marturu Makavaram, Rebaka villages in Anakapalli –Filed
Report-Forwarded-Reg.

Ref: 1. The Hon'ble NGT, Chennai order dt. 20.03.2025 in O.A. No. 44 of
2025(SZ).
2. Lr No. SEIAA/AP/GEN/NGT/2025-299 dt. 08.07.2025
3. The Hon'ble NGT, Chennai orders dt. 11.06.2025 and 09.07.2025 in
O.A. No. 44 of 2025(SZ).

It is to inform that the Original Application (O.A) No. 44 OF 2025(SZ) was
filed by Sri Kotni Venkata Suresh and Ors, Marturu Village, Anakapalli
District before the Hon'ble National Green Tribunal (NGT), Southern Zone Bench
(SB), The matter pertains to the Stone quarrying/mining and blasting activities at
the Quarry situated at Marturu, and also alleging that the Stone crushing activities
at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, causing severe
water, air and noise pollution.

The Hon'ble Tribunal, Southern Bench, in the order dt.20.03.2025 directed
the respondents to file their response/ reply and accordingly, APPCB filed report on
10.06.2025 in obedience to the Hon'ble Tribunal order dt.20.03.2025.

The Hon'ble Tribunal, Southern Bench, Chennai heard the matter on
11.06.2025 & 09.07.2025. In the latest order dt. 09.07.2025, it was mentioned that
the latest report dt. 10.06.2025 filed by the APPCB (Respondent No.4) is taken on
record.

Being a respondent in the above matter, the SEIAA, A.P., requested the
Board for furnishing detailed report, vide reference 2nd cited.

In response to the above, the approved report dt.10.06.2025, filed by the Board before the Hon'ble NGT, Chennai, is herewith forwarded for information and taking necessary action.

Encl: a/a.

Yours faithfully,
S SRI SARAVANAN
MEMBER SECRETARY

Copy to:

1. Chief Environmental Engineer(FAC), APPCB, HO, Vijayawada for information.
2. The Joint Chief Environmental Engineer(FAC), APPCB, ZO: Visakhapatnam for information and necessary action.
3. The Environmental Engineer, APPCB, RO: Visakhapatnam for information.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

O.A. No. 44 OF 2025

IN THE MATTER OF:

KOTNI VENKATA SURESH

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

REPORT FILED BY THE APPCB 4th RESPONDENT

DATE- 10.06.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: rednymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI IN CONNECTION WITH**

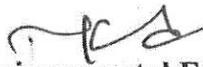
Original Application No. 44 of 2025

INDEX

Sl. No.	Description of the Document	Page No.
1.	APPCB Report	1-7
2.	Annexure-I The Copy of the Hon'ble NGT order dated 20.03.2025.	8-9
3.	Annexure-II Copy of the monitoring reports of the individual industries.	10-14
4.	Annexure-III Copy of the AAQM report conducted at Marturu.	15
5.	Annexure-IV Copy of the instructions letter dated 19.01.2025 to the mining & stone crusher units	16-17

It is certified that all the documents contained in the above annexure are true copies.

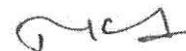
**Place: Visakhapatnam
Dt:10.06.2025**


**Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Visakhapatnam**
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

**Report in compliance with the Hon'ble NGT, Southern Zone, Chennai
vide Order dated 20.03.2025 in Original Application No. 44 of 2025 (SZ)
filed by Sri Kotni Venkata Suresh and Ors.**

It is to submit that Sri Kotni Venkata Suresh and Ors has filed the instant Application before the Hon'ble National Green Tribunal (NGT), Chennai in the Original Application (O.A) No. 44 of 2025 (SZ) raising the excessive and illegal mining activity at the Quarry at Marturu of Anakapalli District, Andhra Pradesh and against the Stone crushing activities being carried out at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh for causing severe pollution for the past ten years near habitations. Around 15,000 people living in these villages are severely affected due to the air, water, noise pollution and the intense vibrations caused due to the negligent and reckless conduct of the Respondents and the present petition raises the following substantial questions relating to the environment:

- i. Whether the mining/stone quarrying at the Quarry situated at Marturu, Anakapalli District, Andhra Pradesh, the Stone crushing activities at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh are violating the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986?
- ii. Whether the Union Ministry of Environment, Forest & CC and Andhra Pradesh Pollution Control Board are duty bound to take action on the Private Respondents for blatant violations of law?
- iii. Whether the Private Respondents i.e. Respondent Nos. 10 to 14 are conducting mining and stone crushing activities beyond the scope of the lease limits without the requisite Environmental Clearance and Consent for Operation?
- iv. Whether the activities of the Private Respondents are affecting human life and agriculture in the surrounding villages?
- v. Whether the private Respondents are conducting blasts beyond the permitted limits of material, noise sanctioned by the Mines and Geology department?



1

- vi. Whether the Private Respondents are duty bound to compensate the villagers of Marturu, Makavaram, Mamidipalem, Bavulawada for causing Noise, Air, Water Pollution resulting in health and psychological ailments, contamination of water bodies and crop loss because of their illegal mining/stone quarrying and stone crushing?
- vii. Whether the Private Respondents should be allowed to continue operations in light of the fact that the Environmental Clearances are obtained by them in a fraudulent manner?
- viii. Whether the Stone Crusher unit can be allowed to operate in absence of Consent from the Andhra Pradesh State Pollution Control Board and the requisite Environmental Clearance from MoEF/SEIAA?
- ix. Whether the Stone Crusher Units and mining activities can be allowed to continue operations in gross non-compliance of conditions mandated by the Department of Mines and Geology?
- x. Whether the transportation of the mined and crushed stones in open trucks is causing air, water pollution from the dust carried by wind?
- xi. Whether the dumping of waste material and debris near agricultural lands leading to contamination of soil, water canals and accumulation of dust on the crops leading to crop loss?
- xii. Whether the mining/quarrying, stone crushing and cutting of stones resulting in noise pollution and nuisance can be permitted to function the entire day and night?

*The **PRAYER** of the petitioner. That in light of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to:*

(i) Appoint an independent experts Committee to ascertain the cumulative assessment of the ground situation at Stone Quarry at Marturu and Stone crushers located at Marturu, Makavaram, Rebaka Villages, Anakapalli Mandal, Anakapalli District, Andhra Pradesh inter alia for taking appropriate action.

(ii) Direct the Respondent Nos. 1 to 10 to take action according to law by initiating prosecution and recovering penalty from the Private Respondents for repeatedly violating the Mining lease, conducting mining activities without Environmental Clearance and CFO and mandatory precautions fixed in the citing guidelines by CPCB/APPCB.

(iii) Direct the official Respondents i.e. Respondent Nos. 1 to 10 to assess the damage caused to the environment, health of people, houses, agriculture, borewells in Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Anakapalli District, Andhra Pradesh due to the unregulated mining and polluting activities.

(iv) Direct the Official Respondents to restrain the Respondent Nos. 11 to 15 from carrying blasts beyond the prescribed limits permitted to the private Respondents.

(v) Direct the Official Respondents to submit a report on the Show cause notices issued against the Respondent Nos. 11 & 12.

The Hon'ble NGT, Chennai in its order dated 20.03.2025 in Original Application No. 44 of 2025, stated the following:

“ 1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on 11.06.2025. Meanwhile, the respondents are directed to file their respective replies/reports..”

Copy of the Hon'ble NGT, Chennai Order dated 20.03.2025 is submitted as **Annexure-I.**

In this regard, the following is submitted w.r.t the questions raised in the petition:

i.	Whether the mining/stone quarrying at the Quarry situated at Marturu, Anakapalli District,	There are 17 no of stone crushers and 19 no of mines in Marturu, Makavaram, Rebaka villages of
----	--	--

	<p>Andhra Pradesh, the Stone crushing activities at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh are violating the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986?</p>	<p>Anakapalli Mandal. All the mines and stone crushers are operating with valid CTOs.</p> <p>APPCB is closely monitoring the mines and stone crushers for strict compliance.</p> <p>APPCB has conducted monitoring at individual stone crushers and the values of SPM are exceeding the Board standards. Notices were issued to the stone crushers. Copy of the monitoring reports are submitted as Annexure-II. However, the Board has conducted ambient air quality monitoring at Marturu on 31.01.2025 to 01.02.2025 (24 Hrs) and the PM10 value within the prescribed standards. Copy of the AAQM report conducted at Marturu is submitted as Annexure-III. The Stone crushers and mining units were reviewed before the EAC (Task force) on 03.05.2025 and yet to issue directions.</p>
ii.	<p>Whether the Union Ministry of Environment, Forest & CC and Andhra Pradesh Pollution Control Board are duty bound to take action on the Private Respondents for blatant</p>	<p>APPCB is closely monitoring the stone crushers and mining units for strict compliance. If any complaints received against the units, APPCB will review the units for strict compliance and</p>

	violations of law?	issue directions for rectification.
iii.	Whether the Private Respondents i.e. Respondent Nos. 10 to 14 are conducting mining and stone crushing activities beyond the scope of the lease limits without the requisite Environmental Clearance and Consent for Operation?	APPCB is regulatory authority which implements the Environmental Laws. Conducting the mining activities beyond the scope of lease limits does not come under the purview of APPCB.
iv.	Whether the activities of the Private Respondents are affecting human life and agriculture in the surrounding villages?	APPCB has conducted AAQM on 31.01.2025 to 01.02.2025 (24 Hrs) at Marturu and the PM10 value is within the Board standards. Copy of the AAQM report conducted at Marturu is submitted as Annexure-III .
v.	Whether the private Respondents are conducting blasts beyond the permitted limits of material, noise sanctioned by the Mines and Geology department?	The Department Mines & Geology is the prescribed authority for mining & blasting activities.
vi.	Whether the Private Respondents are duty bound to compensate the villagers of Marturu, Makavaram, Mamidipalem, Bavulawada for causing Noise, Air, Water Pollution resulting in health and psychological ailments, contamination of water bodies and crop loss because of their illegal mining/stone quarrying and stone crushing?	Crop loss and compensation does not come under the purview of APPCB.

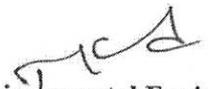
vii.	Whether the Private Respondents should be allowed to continue operations in light of the fact that the Environmental Clearances are obtained by them in a fraudulent manner?	As per the records of RO, Visakhapatnam, all the mining units are operating with valid Environmental clearance.
viii.	Whether the Stone Crusher unit can be allowed to operate in absence of Consent from the Andhra Pradesh State Pollution Control Board and the requisite Environmental Clearance from MoEF/SEIAA?	There are around 17 no of stone crushers operating in Marturu, Makavaram, Rebaka villages of Anakapalli Mandal. All the crushers are operating with valid consents of the Board.
ix.	Whether the Stone Crusher Units and mining activities can be allowed to continue operations in gross non-compliance of conditions mandated by the Department of Mines and Geology?	---
x.	Whether the transportation of the mined and crushed stones in open trucks is causing air, water pollution from the dust carried by wind?	The APPCB is directing all the mining units and stone crushers to ensure that the raw materials & mined out materials are covered with Tarpaulin during transportation. However, APPCB is closely monitoring the units from time to time. APPCB has issued instructions to the mining & stone crusher units on 19.01.2025 to ensure the

		vehicles of the mining units / Crushers to not to route through Marturu village and to carryout regular water sprinkling on village roads to control fugitive emissions. Copy of the instructions letter dated 19.01.2025 to the mining & stone crusher units is submitted as Annexure-IV.
xi.	Whether the dumping of waste material and debris near agricultural lands leading to contamination of soil, water canals and accumulation of dust on the crops leading to crop loss?	APPCB has not received any complaints regarding dumping of waste material and debris near agricultural lands.
xii.	Whether the mining/quarrying, stone crushing and cutting of stones resulting in noise pollution and nuisance can be permitted to function the entire day and night?	All the mining units & stone crushers are operating with valid consents of the Board.

APPCB is regularly monitoring the crushers and mining units at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal & District and issued instructions time to time for rectification of non-compliance.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to record this report and dismiss the above OA. No. 44 of 2025 and pass such further or other orders, as this this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.

Place: Visakhapatnam
Dt:10.06.2025


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

7

Item No.04:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Ors.

...Applicant(s)

With

Union of India,
MoEF&CC,
Rep. by its Secretary,
New Delhi and Ors.

...Respondent(s)



Date of hearing: 20.03.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kumar Abhishek.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on **11.06.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.44/2025 (SZ)
20th March, 2025. Mn.



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411155

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411155

Sample source /Address : M/s. Maruthi Stone Crusher,
Sy. No.4/Part 3/Part, 2/Part, Marturu (V),
Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411155

Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 07.11.2024 (11.00 AM) to 08.11.2024 (11:00 AM)- 24 Hrs.

Sample received on : 12.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam

Purpose of sampling : Complaint

Sample quantity : Filter Papers- 3 No.s

Sample Conditions : Intact and fit for analysis

Cones- 3 No.s

Report issued on : 16.11.2024

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411155	SPM	1129.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411158

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411158

Sample source /Address : M/s. Raviteja Projects Pvt. Ltd.,
Sy No.1,5,5/1 to 7, Marturu (V),
Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411158

Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 11.11.2024 (10.00 AM) to 12.11.2024 (10:00 AM) - 24 Hrs.

Sample received on : 14.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam

Purpose of sampling : Complaint

Sample quantity : Filter Papers- 3 No.s.

Sample Conditions : Intact and fit for analysis

Cones- 3 No.s

Report issued on : 16.11.2024

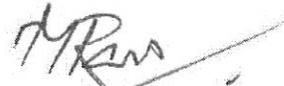
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 14.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411158	SPM	1430.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory


(M:-RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZLVSP/CI.7.8/FM39

Report No: VSPA202411156

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411156

Sample source /Address : M/s.SGX Minerals Private Limited,
Sy No.174, Makavaram (V), Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411156

Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 7 mtrs
(Down wind direction)

Sample collected on : 08.11.2024 (12.00 PM) to 09.11.2024 (12:00 PM) - 24 Hrs.

Sample received on : 12.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam

Purpose of sampling : Complaint

Sample quantity : Filter Papers- 3 No.s

Sample Conditions : Intact and fit for analysis

Cones- 3 No.s

Report issued on : 16.11.2024

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411156	SPM	1230.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZLVSP/CI.7.8/FM39

Report No: VSPA202411159

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411159

Sample source : M/s. Sriraja Projects, Unit-2
/Address : Rebaka (V), Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411159
Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 12.11.2024 (11.00 AM) to 12.11.2024 (07:00 PM) - 8 Hrs.
Sample received on : 14.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam
Sample quantity : Filter Papers- 1 No.s
Cones- 1 No.s
Purpose of sampling : Complaint
Sample Conditions : Intact and fit for analysis

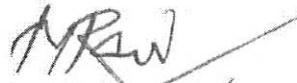
Report issued on : 16.11.2024
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 14.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411159	SPM	1270.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory


(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411157

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411157

Sample source /Address : M/s. Sriraja Projects (Formerly M/s. Rotek Infra Pvt. Ltd.,)
Makavaram (V), Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411157

Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 09.11.2024 (01.00 PM) to 10.11.2024 (01:00 PM)- 24 Hrs.

Sample collected by : Analyst (OS), RO, Visakhapatnam

Sample quantity : Filter Papers- 3 No.s
Cones- 3 No.s

Report issued on : 16.11.2024

Sample received on : 12.11.2024

Purpose of sampling : Complaint

Sample Conditions : Intact and fit for analysis

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411157	SPM	1030.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



AMBIENT AIR QUALITY MONITORING (AAQM) REPORT

Report No : VSPA202502001
Customer Name : Environmental Engineer, APPCB, Regional Office, Visakhapatnam
Sample source / Address : Sri K. Nageswara Rao, S/o. Sriramulu, Marturu (V), Anakapalli (M), Anakapalli District.
Sample Code No. : VSPA202502001
Sample description : AAQM Sample collected at top of the K. Nageswara Rao, S/o. Sriramulu, House at Marturu (V), Anakapalli (M), Anakapalli District.
Sample collected on : 31.01.2025 to 01.02.2025 (24 Hrs)
Sample received on : 04.02.2025
Purpose of sampling : Complaint
Sample quantity : Filter Paper - 3 No.s
Report issued on : 06.02.2025
Sample collected by : Analyst (OS), RO, Visakhapatnam
Type of sample : AAQM
Sample Conditions : Intact and fit for analysis
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 04.02.2025 to 06.02.2025 and declare the analysis results as follows:

Date of monitoring	Monitoring Time	Parameter	Sample Code No.	Test Method
			VSPA202502001	
			Results in $\mu\text{g}/\text{m}^3$ (24 Hrs. Average)	
31.01.2025 to 01.02.2025 (24Hrs)	03:00 PM to 11:00 PM	PM ₁₀	62.0	IS:5182(part23)
	11:00 PM to 07:00 AM		52.0	
	07:00 AM to 03:00 PM		56.0	
(24 Hrs Average)	57.0			

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VISAKHAPATNAM
 D.No.39-33-30/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530009
 Ph: 0891 - 2755356



Ltr. No.1013/APP/RO/VSP/2025

Date:19.01.2025

Sub :- APPCB, RO, VSP – Complaint on the heavy vehicular movement through Marturu Village for causing dust pollution problems to the surrounding area – Instructions issued -Reg.

Ref:- Complaint received through Meekosam Portal vide grievance no. ANPL2024122 314894 dated 23.12.2024 filed by Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District.

With reference to the 1st cited, it is to inform that this office received a complaint filed by Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District on the heavy vehicular movement through Marturu Village for causing dust pollution problems to the surrounding area to take necessary action in controlling transporting as they are suffering from dust pollution to vehicular movement.

The APPCB Officials inspected the area on 03.01.2025 and contacted the complainant. The complainant informed that they are facing severe dust pollution due to vehicular movement through their village and earlier, the Mining and Crusher associations are agreed to route the vehicles to the village outer road, to carry out regular water sprinkling on village roads but not adhere to their commitments. Due to heavy vehicular movement, overspeed of vehicles, overloaded vehicles damaged their village roads and also occurrence of road accidents in the village and requested to take stringent action to control dust pollution problems to the village.

Hence, you are hereby instructed to ensure the vehicles of your mining unit / Crusher shall not route to the Marturu village and to carry out regular water sprinkling on village roads to control fugitive emissions and submit the action taken report on the above issues to this office.

**PAIDI VENKATA
 MUKUNDA RAO**
 ENVIRONMENTAL ENGINEER

Digitally signed by PAIDI
 VENKATA MUKUNDA RAO
 Date: 2025.01.19 16:41:18 +05'30'

To
The occupier,
<<List enclosed>>

Copy to Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District for information.

List of units:

- i. 1.23 Ha of Road Metal, Rough Stone & Gravel Quarry of Rockline Mining Products Pvt. Ltd., Sy.No: 01, Marturu Village, Anakapalli Mandal, Anakapalli District.
- ii. 1.92 Ha Mining of Road Metal and Gravel Mine of Sri Sanivada Satya Rao, Sy.No.01, Marturu Village, Anakapalli Mandal, Anakapalli District
- iii. 7.850 Ha. Mine of Road Metal and Building stone & Gravel of Sri Venkateswara Stone Crusher Sy. No. 01, Marturu Village, Anakapalli Mandal, Anakapalli District
- iv. 6.03 Ha. Road Metal & Building Stone Mine of Sri Raja Projects, Sy. No. 1. of Marturu Village, Anakapalli Mandal, Anakapalli District.
- v. 1.0 Ha. Road metal & Building stone quarry of M/s.Trendset Rocks Private Limited, Sy.no.1, Marturu(V), Anakapalli(M), Anakapalli District
- vi. Sree Venkata Sasi Stone Crusher (6.50 Ha), Sy. No. 1 of Marturu & Sy. No. 109 of Mamidipalem Villages, Anakapalli Mandal, Anakapalli District
- vii. 9.0 Ha Road Metal & Building Stone of M/s. SGX Minerals Private Limited, Sy.No: 1, Marturu Village, Anakapalli Mandal, Anakapalli District
- viii. 6.50 Ha. Road Metal & Building Stone Quarry of M/s. Sree Venkata Sasi Stone Crusher, Sy. No. 1 of Marturu & Sy. No. 109 of Mamidipalem Villages, Anakapalli District
- ix. M/s.Ravitej Projects (P) Lt., Sy. No.1,5, 5/1 to 7, Marturu (V), Anakapalli (M) & Anakapalli District
- x. M/s. BVSR JV, Sy.No. 81/16, 81/17, Marturu (V), Anakapalli (M) & Anakapalli District
- xi. M/s.Sri Venkateswara Stone Crusher, Marturu (V), Rebaka(V), Anakapalli (M) & Anakapalli District
- xii. M/s. Aparna Enterprises, Marturu(V), Anakapalli (M) & Anakapalli District
- xiii. M/s.Sri Navodaya Granite Industries, Marturu(V), Anakapalli (M) & Anakapalli District
- xiv. M/s.Sri Sairam Enterprises, Sy No. 81 of Marturu (V), Anakapalli (M) & Anakapalli District
- xv. M/s.Maruthi Stone Crusher, Sy.No.4/Part, 3/Part, 2/Part, Marturu (V), Anakapalli (M) & Anakapalli District
- xvi. M/s.Madhucon Projects Ltd., Marturu (V & P), Anakapalli (M) & Anakapalli District
- xvii. M/s.Balaji Blue Chips (Formerly Sri Tirumala Stone Crusher), Rebaka (V), Near Marturu (V), Anakapalli (M), Anakapalli District

Item No.04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Ors.

...Applicant(s)

With

Union of India,
MoEF&CC,
Rep. by its Secretary,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 20.03.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kumar Abhishek.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on **11.06.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM



Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.44/2025 (SZ)
20th March, 2025. Mn.

Item No.17:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Ors.

...Applicant(s)

With

Union of India,
MoEF&CC,
Rep. by its Secretary,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 09.07.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. K. Sravan Kumar & Kumar Abhishek.

For Respondent(s): Mr. S. Diwakar for R1.
Mrs. Madhuri Donti Reddy for R2 to R10.
Mr. G. Stanly Hebzon Singh &
Mr. G. Vignesh for R11 to R14.

ORDER

1. The counter-affidavit dated 07.07.2025 filed by the MoEF&CC (Respondent No.1) and the report dated 10.06.2025 filed by the APPCB (Respondent No.4) are taken on record.

2. However, the other respondents are yet to file their respective reports/replies.

3. For completion of pleadings, post the matter on **19.09.2025**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.44/2025 (SZ)
09th July, 2025. Mn.